

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4584
ANSWERED ON:30.08.2011
RELIEF FOR FLOODS
Singh Shri Jagada Nand

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government had paid compensation for the losses caused by the breakage of Kosi dam during the year 2007- 08 in Bihar;
- (b) if so, the details of the losses and compensation paid, item-wise;
- (c) the details of the amount demanded by the State Government for compensation and relief operation alongwith the amount sanctioned/rejected, item-wise;
- (d) whether the demand of funds for making the sand covered cultivable lands of the affected people has been rejected;
- (e) if so, the details thereof and the reasons therefor; and
- (f) the details of assistance provided under the National Disaster Response Fund for affected families in the said flood including farmers and labourers?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (e): It is mentioned that as per the existing schemes Calamity Relief Fund (CRF) now State Disaster Response Fund (SDRF), the financial assistance during a natural calamity is towards relief & not for compensation of loss. Further, the main objective of the relief fund is to assist the affected persons to start their economic activities again and the relief is by way of gratuitous assistance as an immediate help to overcome the stress.

The State government in its revised memorandum submitted for the losses caused by the Kosi floods in Bihar during the year 2008-09 projected a requirement of Rs.11683.11 crore, in three parts viz. (i) assistance required as per CRF norms (Rs. 3394.43 crore) (ii) assistance required as per CRF norms on higher scale (Rs. 4717.73 crore) and (iii) assistance required not covered under the CRF norms (Rs.3570.95 crore).

The government of India based on the report of Inter-Ministerial Central Team which visited the State and on the recommendation of the Inter Ministerial Group approved an amount of Rs. 497.35 crore for immediate Relief as per CRF norms. This assistance inter-alia included Rs. 4.60 crore for desilting of agriculture land and Rs. 86.73 crore for loss of substantial portion of land in the Kosi floods affected areas. An amount of Rs.117.21 crore was also approved for items of higher scale as per the provision of CRF. For the items not covered under the norms, the State Government of Bihar was advised to submit a detailed proposal to planning commission.

Further in pursuance of announcement by Hon'ble Prime Minister, Government of India released an amount of Rs. 1000 crore 'on account' basis from National Calamity Contingency Fund (NCCF) on August 29, 2008, besides advance release of entire Central share of Calamity Relief Fund (CRF) for the year 2008-09 amounting to Rs. 121.86 crore on 17th September 2008, to undertake immediate relief measures according to the approved items & norms of the scheme.

In addition other Central Ministries /Department also provided assistance to Government of Bihar in the wake of Kosi floods as per Annexure I

(f): The sector wise assistance approved from NCCF (now NDRF) is given at Annexure II.